

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 205 of 2016 &  
IA NO. 443 OF 2016**

**Dated: 25<sup>th</sup> May, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Maharashtra State Electricity Distribution Co. Ltd. ...Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. G.Sai Kumar  
Ms. Noor Rampal  
Ms. Sowmya

Counsel for the Respondent(s) : Ms.Poonam Verma  
Ms. Nishtha Kumar for R.2

**ORDER**

Learned counsel for the appellant states that the appeal has become infructuous and can be disposed of as such.

Hence, the appeal is disposed of as infructuous.

**(I. J. Kapoor)  
Technical Member**

*ts/kt*

**(Justice Ranjana P. Desai)  
Chairperson**